

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) and (b). Yes Sir. As on 31.12.1995, there were 399 Central Sector developmental projects costing Rs. 20 crores and above under implementation and are being monitored by the Department of Programme Implementation. Project-wise and ministry wise details of the 399 projects are given in the Quarterly Project Implementation Status Report for the quarter October-December, 1995. A copy of the report is available in the Parliament library.

(c) As on 31.12.1996, the cost of 138 projects had increased by 50.5% with respect to the latest approved cost. Among other factors of cost overrun the main reason is non-completion of projects in time.

(d) The original estimated cost and now anticipated cost of the projects are also given in the Quarterly Project Implementation Status Report for the quarter Oct.-Dec. 1995. Out of 399 projects 60 projects are being implemented with assistance from the foreign financial institutions.

[English]

#### Maintenance Jobs

4281. SHRI AMAR ROY PRADHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Hon'ble Supreme Court has directed in its judgements for the abolition of Contract Labour System;

(b) if so, whether CPWD is the biggest department which has started getting the regular maintenance jobs of Government colonies done by awarding labour contracts; and

(c) if so, the time by which such directions are likely to be implemented in CPWD?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) No, Sir. The Hon'ble Supreme Court has only recommended that all Undertakings which are employing the contract Labour System in any process/operation or work which satisfies the factors mentioned in Clauses (a) to (d) of Section 10(2) of the Contract Labour (Regulation and Abolition) Act, 1970 should, on their own, discontinue the Contract Labour and absorb as many of the labour as is feasible as their direct employees.

(b) By and large, day to day maintenance activities are being got done by the CPWD through employees of the department. In certain exceptional cases, including

those works which are of a seasonal or intermittent character, the maintenance works are got done by the CPWD through contract.

(c) The Ministry of Labour, which is the appropriate Government under the Act is obtaining the comments of all Departments and State Governments on the recommendation made by the Supreme Court. Based on the comments received a decision will be taken by the Ministry of Labour.

#### Wasteland Development

4282. DR. ARUN KUMAR SARMA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether any scheme has been formulated to improve forestry and alkaline soil in wasteland and hilly areas in Assam;

(b) if so, the details thereof;

(c) the names of the districts selected for these schemes;

(d) the time by which these schemes are likely to be implemented and the acreage of land likely to be covered under these schemes in the State; and

(e) the number of families likely to be benefited through these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) The State Government of Assam has not formulated any Scheme to improve forestry and alkaline soil in Wasteland or hilly areas in Assam.

(b) to (e). Question does not arise.

#### Oil Imports

4283. DR. RAMKRISHNA KUSMARIA :  
PROF. OMPAL SINGH NIDAR :

Will the PRIME MINISTER be pleased to state :

(a) whether there had been 44.15 percent increase in Oil Imports for April-June, 1996 over the corresponding period of the previous year;

(b) if so, the details thereof; and

(c) the reasons for the increase?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) to (c). The increase in oil imports during April-June 1996 over the corresponding period of the previous year was primarily due to increase in consumption of petroleum products, increase in crude oil processing in the country and lower production of indigenous crude

oil and higher prices in international oil market. The details are given below :

Item	Unit	Apl.-June 1995*	Apl.-June 1996*	%age (increase)
<b>Gross Imports:</b>				
(a) Qty : Crude Oil	Mn. Tonnes	5.95	7.95	33.6
Pol. Products	"	4.60	5.83	26.7
Total (a)	"	10.55	13.78	30.6
(b) Value : Crude Oil	Rs. Crores	2431	3853	58.5
Pol. Products	"	2545	4069	59.9
Total (b)	"	4976	7922	59.2

\* : Provisional

[Translation]

### Employment

4284. SHRI NAMDEO DIWATHE : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether any new proposal is under the consideration of the Government in regard to provide employment to all the educated, uneducated, skilled/unskilled persons in the country particularly in Maharashtra;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (c). There is no new proposal under consideration of the Central Government, Expansion of employment opportunities through growth of sectors and sub-sectors with high employment intensity such as agriculture, agro and rural industries, rural infrastructure, small and and the decentralised manufacturing sector, urban informal sector and services is a thrust area in the Five Year Plans. Special Employment Schemes are being implemented in Maharashtra also. Policies for employment generation will be examined by the reconstituted Planning Commission, for the formulation of the Ninth Five Year Plan.

### Permission for Construction of Additional Rooms

4285. SHRI PANKAJ CHOWDHARY : Will the PRIME MINISTER be pleased to state :

(a) whether a Committee was set up some years back by DDA to give its recommendation for granting permission for construction of one or two additional

rooms in the ten or more than ten years old DDA flats keeping in view the increased number of family members and their requirement;

(b) if so, the recommendations made by the said Committee; and

(c) whether such permissions were ever given in the past also?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). The Delhi Development Authority has reported that no such committee was set up. However, on the recommendations/requests from the Residents' Welfare Associations of the Group Housing pockets, it has been permitting small additions/alterations for the construction of verandah/room where these are not affecting the light and ventilation of the existing accommodation.

### Nehru Rozgar Yojana

4286. SHRI K.S.R. MURTHY : Will the PRIME MINISTER be pleased to state :

(a) whether the Government of India release Rs. 63185.21 lakhs to the State Governments under Nehru Rozgar Yojana during the period 1989-90 to 1995-96;

(b) whether it is also a fact that the States have utilised only Rs. 54247.77 lakhs during this period;

(c) whether the unutilised amount of Rs. 42170.20 lakhs belongs to the State Governments;

(d) whether most of the State Governments have not released their share under the scheme;

(e) if so, the details thereof; and

(f) the State-wise details of the amounts released under the scheme for the last five years?